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THE HIGH COURT OF KERALA

C7- 73898/2017

KOCHI - 682 031
DATED - 31/08/2017

OFFICIAL MEMORANDUM

Sub :- Inter District/Departmental transfer - vacancy of Clerk in the Civil Judicial Wing of Thrissur District - Regarding.

Ref:- 1. Letter No. C2- 15/2017 dated 09/08/2017 of the District Judge, Thrissur.

2. G.O.(P)36/91/P&ARD dated 02/12/1991.

3. G.O.(MS) 4/61/PD, dated 02/01/1961.

4. G.O.(P) No. 3/2017/P&ARD dated 25/02/2017

The undermentioned officers are informed that the District Judge, Thrissur as per the letter cited, has reported one vacancy of Clerk to be filled up by way of Inter district/departmental transfer. They are, therefore, requested to obtain and forward the applications for transfer to the Civil Judicial Wing of Thrissur District from candidates who are eligible to apply for the same in the light of the Government Order cited 2nd.

The District Judges and Chief Judicial Magistrates shall invariably verify and certify the correctness of the service particulars submitted in the applications especially with regard to the date of appointment as Clerk, actual qualifying period of service as Clerk and total service in all posts together in the district.

They are further directed to give necessary instructions to all concerned on the following:-

(1) The applicants shall express their willingness (duly countersigned) to abide by the terms and conditions of the G.O. cited 3rd in the event of their transfer.

(2) The applicants who received regular promotions shall furnish a declaration to the effect that they agree, to be reverted to the entry post of Clerk in the event of their transfer and for consequential re-fixation of their pay in the Clerk post, excluding the fixation benefits enjoyed on promotion as Senior Clerk duly countersigned by the District Judge/Chief Judicial Magistrate concerned.

P.T.O.

(3) The applicants should have completed the qualifying service for seeking inter district transfer as prescribed in para 4 (1) of the G.O. cited 2nd. Period of service in other posts in Judicial Department in the present district can also be considered for this purpose. The period of leave under Appendix XII A and period of deputation in other districts will not be reckoned as service for the purpose.

(4) The applicants shall furnish their complete service details such as date of joining in the Judicial Department, the post in which he/she entered service, date of joining duty as Clerk, period of Leave Without Allowances under Appendix XII A, period of deputation, period of actual service in the present district etc. in the application.

(5) The applicants seeking transfer on medical grounds of themselves/their family shall produce the medical certificate (duly countersigned) in support of the request.

(6) The applicants belonging to the priority list appended to the Government Order referred 4th and seeking transfer on priority ground should submit relevant certificates duly countersigned by the District Judge/Chief Judicial Magistrate concerned.

(7) In the case of dependents of serving soldiers, the soldier should send the application for transfer of the near relative through their military authorities. Applications received otherwise will be ignored. Only one relative of a jawan will be given preferential treatment in the matter of transfer.

(8) Subsequent request for cancellation of the sanctioned transfer shall not be entertained except for compelling circumstances.

(9) The applications received prior to the date of this communication will not be taken into consideration.

Incomplete applications and the applications received in the High Court after 21/10/2017 will not be entertained.

(By Order)

Assistant Registrar

To

~~All the District Judges (except the District Judge, Thrissur)
All the Chief Judicial Magistrates.~~

Copy to: 1. The District Judge, Thrissur.

~~2. The IT Section, High Court.
(for publishing in the High Court Web Site)~~